

ITEM NO.9

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6755-6757/2021

(Arising out of impugned final judgment and order dated 01-02-2021 in WA No. 168/2019, WA No. 169/2019 and WA No. 128/2019 passed by the High Court of Tripura at Agarthala)

BABUL DAS (2) & ORS.

Petitioner(s)

VERSUS

JALAL UDDIN & ORS.

Respondent(s)

WITH

SLP(C) No. 12945/2021 (XIV)

(WITH IA No. 103060/2021 - EXEMPTION FROM FILING AFFIDAVIT)

SLP(C) No. 6148-6151/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.53889/2021-ADDITION / DELETION / MODIFICATION PARTIES)

Date : 20-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Ms. Daisy Hannah, AOR

Ms. Kiran Suri, Sr. Adv.

Mr. S.J. Amith, Adv.

Dr. (Mrs.) Vipin Gupta, AOR

Mr. Purushottama Reddy, Adv.

For Respondent(s)

Mr. Shuvodeep Roy, AOR

Mr. Pranab Prakash, AOR

Mr. Kunal Chatterji, AOR

Ms. Kiran Suri, Sr. Adv.

Mr. S.J. Amith, Adv.

Dr. (Mrs.) Vipin Gupta, AOR

Mr. Purushottama Reddy, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 List the Special Leave Petitions after three weeks.
- 2 Interim order to continue.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
COURT MASTER**